

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 411/TT/2014**

Subject : Approval of transmission tariff for LILO of 1<sup>st</sup> Ckt. of 400 kV D/C Parvati-II- Koldam Transmission line at Parbati Pooling Station (Banala) under transmission system associated with Parbati-III HEP in Northern Region for tariff block 2014-19

Date of Hearing : 24.11.2014.

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member

Petitioner : Power Grid Corporation Limited of India Limited

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. and 16 others

Parties present : Shri S.S. Raju, PGCIL  
Shri M.M. Mondal, PGCIL  
Shri S.K. Venkatesan, PGCIL  
Shri Rakesh Prasad, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that the instant petition has been filed under 2014 Tariff Regulations for determination of transmission tariff for LILO of 1<sup>st</sup> Ckt. of 400 kV D/C Parvati-II- Koldam Transmission Line at Parbati Pooling Station (Banala) under transmission system associated with Parbati-III HEP. He further requested to grant AFC as provided under Regulation 7(7) of the 2014 Tariff Regulations.

2. The Commission directed the petitioner to submit the following information for the purpose of consideration of the petitioner's prayer for grant of AFC under Regulation 7(7) of the 2014 Tariff Regulations, on affidavit, with copy to all the respondents, within



seven days of the issue of this Record of Proceedings:-

- a. Trial operation certificate issued by NRLDC as per Regulation 5 (2) of the 2014 Tariff Regulations;
- b. Clarification regarding the asset. The asset name is "LILO of 400 kV Parbati-II–Koldam Ckt-I at Parbati Pooling Point along with associated bays" but no bay has been claimed in the petition. Only LILO portion is mentioned in date of commercial operation certificate dated 15.4.2014 (page 34 of the petition);
- c. Whether the petitioner has already declared commercial operation of bays and, if so, details thereof;
- d. Whether power is flowing on the line.

3. The Commission further directed the petitioner to submit the following information for the purpose of determination of final tariff, on affidavit, with copy to all the respondents, by 26.12.2014:-

- a. Form 9 (Details of allocation of corporate loans to various transmission elements) for the Asset;
- b. Computation of interest during construction with links for the assets for the period (i) from the date of infusion of debt fund up to 31.1.2010 as per Regulation 11 (A)(1) of the 2014 Tariff Regulations, and (ii) from 1.2.2010 to actual date of commercial operation;
- c. Details of incidental expenditure incurred during the period of delay (from 1.2.2010 to actual date of commercial operation) along with the liquidated damages recovered or recoverable, if any;
- d. Form 4 A "Statement of Capital Cost" as per book of accounts (accrual basis) for the asset;
- e. Duration of delay due to each reason (There is a delay of 50 months in commissioning of 400 kV Parbati-II-Koldam Ckt-I at Parbati Pooling Point due to (i) Land acquisition, forest clearance, tree cutting, extreme weather and heavy rains: and (ii) Non-availability of 400 kV Parbati-II-Koldam Ckt-I T/L to be constructed by PKTCL);
- f. Reason for variation in cost. Estimated cost for 10 km line length is ₹ 1856 lakh, and hence the cost of 0.814 km line works out to be approximately ₹150 lakh, whereas the completion cost of the asset is ₹707 lakh (no bays have been claimed).

4. The petitioner shall also submit the editable soft copy of the detailed calculation indicating computation of interest during construction as per forms (in excel format) and any other information submitted in response to this query also in the form of CD.



5. The Commission further directed the staff of the Commission to process the matter for allowing AFC under Regulation 7(7) of the 2014 Tariff Regulations.

By order of the Commission

Sd/-  
(T. Rout)  
Chief (Law)

